

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 14.02.2024

Misc. Application No. 23 of 2024
And
Misc. Application No. 1736 of 2023
And
Appeal No. 30 of 2024

Harinder Kumar Sahu ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Deepak Dhane, Advocate i/b Corporate Pleaders for the Appellant.

Mr. Manish Chhangani with Mr. Sumit Yadav, Mr. Abhay Chauhan and Mr. Atul Kumar Agrawal, Advocates i/b The Law Point for the Respondent – SEBI.

ORDER:

1. Three weeks time is allowed to the respondent for submission of the detailed reply. Three weeks thereafter to file rejoinder. List on April 17, 2024.

2. The appellant is directed to deposit Rs. 10 lakh within three weeks. If the said amount is deposited, the balance amount shall not be recovered. The stay application is disposed of.

Ms. Meera Swarup
Technical Member

14.02.2024
msb